

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

LOK SABHA
UNSTARRED QUESTION No. 1080

TO BE ANSWERED ON MONDAY, FEBRUARY 10, 2025/MAGHA 21, 1946 (SAKA)

CAPITAL INVESTMENT TO STATES

1080. Shri Haribhai Patel:

Will the Minister of FINANCE be pleased to state:

- (a) the details of capital investment approved for various States, including Gujarat for Financial Year 2024-25;
- (b) the criteria being adopted by the Government in providing above assistance to States;
- (c) the details of conditions that are required to be fulfilled for granting capital investment to States and whether the States that are being given money, are complying with those conditions
- (d) whether it is also a fact that some States are laggards in spending capital expenditure in the current Financial Year; and
- (e) if so, the efforts being made by Government to encourage such States in spending capital expenditure?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): The details of capital investment approved for various States, including Gujarat for Financial Year 2024-25 under the Scheme for Special Assistance to States for Capital Investment are provided in Annexure-I.

(b) and (c): The Scheme for Special Assistance to States for Capital Investment 2024-25 with an outlay of Rs. 1.5 lakh crore was announced in the Union Budget of 2024-25. Out of the total allocation, an amount of Rs. 55,000 crore under Part-I of the Scheme is untied. This amount has been allocated to the States in proportion of their share of central taxes and duties as per the award of the 15th Finance Commission. The remaining amount of Rs. 95,000 crore is inter-alia earmarked for reforms in certain citizen centric areas and taking up sector specific projects like Development of Iconic Tourist Centers to Global Scale; Incentive for Scrapping of Old Vehicles; Stimulating Industrial Growth; Development of National Capital Region;

Incentives for Land-Related Reforms by State Governments, Construction of Working Women Hostels, Urban Planning Reforms and Incentives for Achieving Target Fixed for Capital Expenditure. The Special Assistance under the Scheme is released by the Department of Expenditure on fulfilling the conditions prescribed for release of funds. In case of certain reform based parts, release is based on recommendations of nodal ministry concerned. Besides the conditions prescribed under various Parts of the Scheme, a State is required to meet the following mandatory conditions:

- (i) Full compliance with the official name of all Centrally Sponsored Schemes (CSSs)
- (ii) Deposit of central share of interest earned in SNA accounts till 31st March, 2024 in the Consolidated Fund of India.

(d) and (e): The details of financial assistance under the Scheme for Special Assistance to States for Capital Investment 2024-25 released to various States and utilization by States is given in Annexure-II. To enhance capital expenditure, the States are provided incentives for achieving a 10% or higher growth rate in capital expenditure from their own resources. Moreover, for release of subsequent installments, utilization of 75% of the assistance released earlier is mandatory.

**ANNEXURE-I REFERRED IN REPLY TO LOK SABHA UNSTARRED QUESTION
NO. 1080 DUE FOR ANSWER ON 10th FEBRUARY, 2025**

**Special Assistance (loan) approved under the Scheme for Special Assistance to States for
Capital Investment 2024-25**

(Rs. in crore)

Sl. No.	State	Amount approved (as on 31.01.2025)
1	Andhra Pradesh	7026.31
2	Arunachal Pradesh	1012.48
3	Assam	6424.94
4	Bihar	12907.34
5	Chhattisgarh	5884.30
6	Goa	1268.85
7	Gujarat	5216.78
8	Haryana	1127.68
9	Himachal Pradesh	981.50
10	Jharkhand	2763.29
11	Karnataka	4598.94
12	Kerala	1665.70
13	Madhya Pradesh	10634.69
14	Maharashtra	7076.82
15	Manipur	987.13
16	Meghalaya	1694.93
17	Mizoram	792.18
18	Nagaland	542.83
19	Odisha	6915.27
20	Punjab	1944.37
21	Rajasthan	7580.26
22	Sikkim	1242.39
23	Tamil Nadu	4925.29
24	Telangana	1916.68
25	Tripura	1030.99
26	Uttar Pradesh	13042.09
27	Uttarakhand	1247.48
28	West Bengal	9728.93
Total		122180.44

ANNEXURE-II REFERRED IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1080 DUE FOR ANSWER ON 10th FEBRUARY, 2025

Amount released and utilized by States under the Scheme for Special Assistance to States for Capital Investment 2024-25

(Rs. in crore)

Sl. No.	States	Amount Released (As on 31.01.2025)	Utilization reported by States (As on 31.01.2025)
1	Andhra Pradesh	6967.71	1869.81
2	Arunachal Pradesh	606.02	Utilization Certificate not received
3	Assam	6200.18	870.70
4	Bihar	11521.87	2978.89
5	Chhattisgarh	5768.40	1574.10
6	Goa	1185.17	125.11
7	Gujarat	4849.85	981.62
8	Haryana	807.29	Utilization Certificate not received
9	Himachal Pradesh	1050.25	383.79
10	Jharkhand	1233.74	Utilization Certificate not received
11	Karnataka	4795.20	1473.92
12	Kerala	1272.26	635.55
13	Madhya Pradesh	10166.57	2849.88
14	Maharashtra	6404.47	1749.76
15	Manipur	568.29	Utilization Certificate not received
16	Meghalaya	1669.39	213.00
17	Mizoram	630.00	Utilization Certificate not received
18	Nagaland	462.48	184.64
19	Odisha	6818.81	1740.57
20	Punjab	1244.47	Utilization Certificate not received
21	Rajasthan	6876.79	1750.46
22	Sikkim	1130.27	140.58
23	Tamil Nadu	4958.94	1884.20
24	Telangana	1368.21	Utilization Certificate not received
25	Tripura	812.81	Utilization Certificate not received
26	Uttar Pradesh	10795.16	5346.36
27	Uttarakhand	898.56	Utilization Certificate not received
28	West Bengal	9728.93	3097.08
Total		110792.09	29850.02
